

MINUTES OF MEETING NO. 08/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
31.07.2019

Meeting No. 08/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 31.07.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri Shaish Kumar, Consultant (Tech-1)	DGFT
2.	Shri V.C. Agarwal, Consultant (Tech-3)	DGFT
3.	Shri K.V. Tirumala, Deputy DGFT	DGFT
4.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No. 07/20 dated 17.07.2019 were circulated on 25.07.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes were uploaded on <https://dgft.gov.in> on 30.07.2019.

MEETING NUMBER: 8/80-ALC2/2019

MEETING DATE: 31.07.2019

1	Case No.: 344/15/80-ALC2/2018	Party Name: ICAM SOLUTION PVT LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00686/AM19/	RLA File :07/24/040/00046/AM16/	Lic.No/Date:0710108262 26.05.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

2	Case No.: 78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 15.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

3	Case No.: 348/15/80-ALC2/2018	Party Name: ICAM SOLUTION PVT LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00690/AM19/	RLA File :07/24/040/00099/AM16/	Lic.No/Date:0710108432 29.06.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

4	Case No.: 359/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS P LTD	Meet No/Date:8/80-ALC2/2019 /31.07.2019	Status:
	HQ File :01/80/050/00701/AM19/	RLA File :07/24/040/00179/AM16/	Lic.No/Date:0710108649 26.08.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

5	Case No.:368/15/80-ALC2/2018	Party Name: TITAN COMPANY LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00710/AM19/	RLA File :07/24/040/00148/AM16/	Lic.No/Date:0710108652 27.08.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

6	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 and final reminder on 18.04.2019. The firm vide e-mail dated 22.04.2019 has requested for 45 days time to reply. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

7	Case No.:69/15/80-ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00411/AM19/	RLA File :02/24/040/00121/AM16/	Lic.No/Date:0210206176 21.09.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

8	Case No.:367/15/80-ALC2/2018	Party Name: ITT CORPORATION INDIA PVT LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00709/AM19/	RLA File :34/24/040/00191/AM16/	Lic.No/Date:3410041599 15.10.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

9	Case No.:369/15/80-ALC2/2018	Party Name: ICAM SOLUTION PVT LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00711/AM19/	RLA File :07/24/040/00245/AM16/	Lic.No/Date:0710108945 26.10.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

10	Case No.:120/15/80-ALC2/2018	Party Name: TELEPOINT SERVICES (INDIA) PVT. LTD.	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00462/AM19/	RLA File :22/21/040/00060/AM16/	Lic.No/Date:2210015345 10.11.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Chandigarh has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Chandigarh. Case is withdrawn.			

11	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.05.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

12	Case No.:374/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00716/AM19/	RLA File :02/24/040/00113/AM16/	Lic.No/Date:0210206307 03.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

13	Case No.:375/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00717/AM19/	RLA File :02/24/040/00035/AM16/	Lic.No/Date:0210206309 04.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

14	Case No.:376/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00718/AM19/	RLA File :02/24/040/00151/AM16/	Lic.No/Date:0210206315 04.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

15	Case No.:377/15/80-ALC2/2018	Party Name: ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00719/AM19/	RLA File :31/83/040/00122/AM16/	Lic.No/Date:3110065799 16.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.			

16	Case No.:401/15/80-ALC2/2018	Party Name: SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00743/AM19/	RLA File :07/24/040/00327/AM16/	Lic.No/Date:0710109195 23.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

17	Case No.:15/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00357/AM19/	RLA File :02/24/040/00106/AM16/	Lic.No/Date:0210206393 28.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

18	Case No.:16/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00358/AM19/	RLA File :02/24/040/00022/AM16/	Lic.No/Date:0210206394 28.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

19	Case No.:17/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00359/AM19/	RLA File :02/24/040/00051/AM16/	Lic.No/Date:0210206395 28.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

20	Case No.:18/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00360/AM19/	RLA File :02/24/040/00075/AM16/	Lic.No/Date:0210206397 28.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

21	Case No.:378/15/80-ALC2/2018	Party Name: BENTELER AUTOMOTIVE INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00720/AM19/	RLA File :31/83/040/00126/AM16/	Lic.No/Date:3110065813 29.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.			

22	Case No.:20/15/80-ALC2/2018	Party Name: LEBEST ENVIRONMENT SECURITY TECHNOLOGY PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00362/AM19/	RLA File :02/24/040/00154/AM16/	Lic.No/Date:0210206436 11.01.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

23	Case No.:2/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00344/AM19/	RLA File :02/24/040/00043/AM16/	Lic.No/Date:0210206454 20.01.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

24	Case No.:4/15/80-ALC2/2018	Party Name: PAWAR ELECTRO SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00346/AM19/	RLA File :31/83/040/00151/AM16/	Lic.No/Date:3110065916 09.02.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.			

25	Case No.:156/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00498/AM19/	RLA File :34/24/040/00279/AM16/	Lic.No/Date:3410041878 12.02.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

26	Case No.:157/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00499/AM19/	RLA File :34/24/040/00285/AM16/	Lic.No/Date:3410041879 12.02.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

27	Case No.:5/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad. A letter was sent to the firm & RA, Hyderabad on 22/24.04.2019 followed by reminders on 06.06.2019 & 29.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

28	Case No.:388/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00730/AM19/	RLA File :07/24/040/00396/AM16/	Lic.No/Date:0710109468 03.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

29	Case No.: 6/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00348/AM19/	RLA File :02/24/040/00107/AM16/	Lic.No/Date:0210206529 08.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

30	Case No.: 389/15/80-ALC2/2018	Party Name: ICAM SOLUTION PVT LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00731/AM19/	RLA File :07/24/040/00397/AM16/	Lic.No/Date:0710109493 09.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

31	Case No.: 14/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00356/AM19/	RLA File :02/24/040/00191/AM16/	Lic.No/Date:0210206560 21.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

32	Case No.: 399/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00741/AM19/	RLA File :07/24/040/00414/AM16/	Lic.No/Date:0710109554 22.03.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

33	Case No.: 8/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00350/AM19/	RLA File :02/24/040/00196/AM16/	Lic.No/Date:0210206578 29.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

34	Case No.: 9/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00351/AM19/	RLA File :02/24/040/00204/AM16/	Lic.No/Date:0210206579 29.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

35	Case No.: 10/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00352/AM19/	RLA File :02/24/040/00185/AM16/	Lic.No/Date:0210206590 31.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

36	Case No.: 12/15/80-ALC2/2018	Party Name: PAWAR ELECTRO SYSTEMS PVT. LTD.	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00354/AM19/	RLA File :31/83/040/00003/AM17/	Lic.No/Date:3110066139 06.05.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.			

37	Case No.:22/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00364/AM19/	RLA File :02/24/040/00018/AM17/	Lic.No/Date:0210206716 26.05.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

38	Case No.:23/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00365/AM19/	RLA File :02/24/040/00019/AM17/	Lic.No/Date:0210206717 26.05.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

39	Case No.:65/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00407/AM19/	RLA File :02/24/040/00205/AM16/	Lic.No/Date:0210206733 03.06.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

40	Case No.:141/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00483/AM19/	RLA File :34/24/040/00071/AM17/	Lic.No/Date:3410042275 15.06.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.				

41	Case No.:142/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00484/AM19/	RLA File :34/24/040/00073/AM17/	Lic.No/Date:3410042276 15.06.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

42	Case No.:26/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00368/AM19/	RLA File :07/24/040/00098/AM17/	Lic.No/Date:0710109968 17.06.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 17.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

43	Case No.:27/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00369/AM19/	RLA File :02/24/040/00049/AM17/	Lic.No/Date:0210206783 24.06.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

44	Case No.:66/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00408/AM19/	RLA File :02/24/040/00044/AM17/	Lic.No/Date:0210206839 15.07.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

45	Case No.: 67/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00409/AM19/	RLA File :02/24/040/00056/AM17/	Lic.No/Date:0210206840 15.07.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

46	Case No.: 68/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00410/AM19/	RLA File :02/24/040/00043/AM17/	Lic.No/Date:0210206838 15.07.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

47	Case No.: 271/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00613/AM19/	RLA File :07/24/040/00099/AM17/	Lic.No/Date:0710110120 19.07.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

48	Case No.: 30/15/80-ALC2/2018	Party Name: QUADROGEN INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00372/AM19/	RLA File :31/83/040/00061/AM17/	Lic.No/Date:3110066296 12.08.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.				

49	Case No.:186/15/80-ALC2/2018	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00528/AM19/	RLA File : 07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 23.07.2019 for examination of the case. DPIIT informed vide U. O. No.: P-47011/200/2019-TSW dated 31.07.2019 that the case does not pertain to them and may be consulted with MeitY. Therefore, the Committee decided to refer the case to MeitY for examination. Case is deferred.			
50	Case No.:32/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00374/AM19/	RLA File :02/24/040/00105/AM17/	Lic.No/Date:0210206971 07.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			
51	Case No.:33/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00375/AM19/	RLA File :02/24/040/00102/AM17/	Lic.No/Date:0210206969 07.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			
52	Case No.:34/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00376/AM19/	RLA File :02/24/040/00104/AM17/	Lic.No/Date:0210206970 07.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

53	Case No.:146/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00488/AM19/	RLA File :34/24/040/00162/AM17/	Lic.No/Date:3410042512 15.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

54	Case No.:36/15/80-ALC2/2018	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00378/AM19/	RLA File :02/24/040/00114/AM17/	Lic.No/Date:0210207006 19.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

55	Case No.:37/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00379/AM19/	RLA File :02/24/040/00192/AM16/	Lic.No/Date:0210207009 19.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

56	Case No.:38/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00380/AM19/	RLA File :02/24/040/00202/AM16/	Lic.No/Date:0210207018 21.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

57	Case No.:39/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00381/AM19/	RLA File :02/24/040/00116/AM17/	Lic.No/Date:0210207019 22.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

58	Case No.:41/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00383/AM19/	RLA File :02/24/040/00215/AM16/	Lic.No/Date:0210207031 27.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

59	Case No.:42/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00384/AM19/	RLA File :02/24/040/00014/AM16/	Lic.No/Date:0210207042 28.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

60	Case No.:43/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00385/AM19/	RLA File :02/24/040/00108/AM16/	Lic.No/Date:0210207043 28.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

61	Case No.:44/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00386/AM19/	RLA File :02/24/040/00156/AM16/	Lic.No/Date:0210207044 28.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

62	Case No.:45/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00387/AM19/	RLA File :02/24/040/00208/AM16/	Lic.No/Date:0210207045 28.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

63	Case No.:46/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00388/AM19/	RLA File :02/24/040/00013/AM17/	Lic.No/Date:0210207046 28.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

64	Case No.:47/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00389/AM19/	RLA File :02/24/040/00121/AM17/	Lic.No/Date:0210207054 30.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

65	Case No.:48/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00390/AM19/	RLA File :02/24/040/00125/AM17/	Lic.No/Date:0210207055 30.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

66	Case No.:49/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00391/AM19/	RLA File :02/24/040/00070/AM17/	Lic.No/Date:0210207072 04.10.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

67	Case No.:50/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00392/AM19/	RLA File :02/24/040/00078/AM17/	Lic.No/Date:0210207073 04.10.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

68	Case No.:51/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00393/AM19/	RLA File :02/24/040/00130/AM17/	Lic.No/Date:0210207075 06.10.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

69	Case No.:52/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00394/AM19/	RLA File :02/24/040/00132/AM17/	Lic.No/Date:0210207076 06.10.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

70	Case No.:53/15/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00395/AM19/	RLA File :04/24/040/00117/AM17/	Lic.No/Date:0410162395 19.10.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DPIIT on 25.07.2019 for examination of the case. DPIIT informed vide U. O. No.: P-47011/203/2019-TSW dated 30.07.2019 that the case does not pertain to them and may be consulted with DHI. Therefore, the Committee decided to refer the case to DHI for examination. Case is deferred.				

71	Case No.:54/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00396/AM19/	RLA File :02/24/040/00137/AM17/	Lic.No/Date:0210207091 19.10.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

72	Case No.:55/15/80-ALC2/2018	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00397/AM19/	RLA File :07/24/040/00071/AM17/	Lic.No/Date:0710110536 19.10.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.				

73	Case No.:155/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00497/AM19/	RLA File :34/24/040/00206/AM17/	Lic.No/Date:3410042611 20.10.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

74	Case No.:56/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00398/AM19/	RLA File :02/24/040/00139/AM17/	Lic.No/Date:0210207162 30.11.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

75	Case No.:57/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00399/AM19/	RLA File :02/24/040/00140/AM17/	Lic.No/Date:0210207163 30.11.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

76	Case No.:58/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00400/AM19/	RLA File :02/24/040/00165/AM17/	Lic.No/Date:0210207164 30.11.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

77	Case No.:59/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00401/AM19/	RLA File :02/24/040/00167/AM17/	Lic.No/Date:0210207166 30.11.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

78	Case No.:60/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00402/AM19/	RLA File :02/24/040/00171/AM17/	Lic.No/Date:0210207167 30.11.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

79	Case No.:64/15/80-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00406/AM19/	RLA File :07/21/040/00609/AM17/	Lic.No/Date:0710110775 13.12.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.				

80	Case No.:214/15/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00556/AM19/	RLA File :61/24/040/00004/AM17/	Lic.No/Date:6110001384 14.12.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 12.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

81	Case No.:382/15/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00724/AM19/	RLA File :07/24/040/00344/AM17/	Lic.No/Date:0710111000 19.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

82	Case No.:72/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00414/AM19/	RLA File :02/24/040/00186/AM17/	Lic.No/Date:0210207398 23.02.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

83	Case No.:73/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00415/AM19/	RLA File :02/24/040/00180/AM17/	Lic.No/Date:0210207397 23.02.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

84	Case No.:74/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00416/AM19/	RLA File :02/24/040/00190/AM17/	Lic.No/Date:0210207399 23.02.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

85	Case No.:75/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00417/AM19/	RLA File :02/24/040/00200/AM17/	Lic.No/Date:0210207401 23.02.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

86	Case No.:76/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00418/AM19/	RLA File :02/24/040/00191/AM17/	Lic.No/Date:0210207400 23.02.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

87	Case No.:77/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00419/AM19/	RLA File :02/24/040/00221/AM17/	Lic.No/Date:0210207422 01.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

88	Case No.:78/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00420/AM19/	RLA File :02/24/040/00176/AM17/	Lic.No/Date:0210207427 03.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

89	Case No.:404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

90	Case No.:80/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00422/AM19/	RLA File :02/24/040/00203/AM17/	Lic.No/Date:0210207489 22.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

91	Case No.:81/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00423/AM19/	RLA File :02/24/040/00204/AM17/	Lic.No/Date:0210207490 22.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

92	Case No.:167/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00509/AM19/	RLA File :34/24/040/00388/AM17/	Lic.No/Date:3410043080 29.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

93	Case No.:82/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00424/AM19/	RLA File :02/24/040/00246/AM17/	Lic.No/Date:0210207508 31.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

94	Case No.:19/1/80-ALC2/2019	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00767/AM19/	RLA File :04/24/040/00209/AM17/	Lic.No/Date:0410163001 19.04.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

95	Case No.:86/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00428/AM19/	RLA File :02/24/040/00196/AM17/	Lic.No/Date:0210207557 27.04.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

96	Case No.:87/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00429/AM19/	RLA File :02/24/040/00248/AM17/	Lic.No/Date:0210207559 27.04.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

97	Case No.:88/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00430/AM19/	RLA File :02/24/040/00211/AM17/	Lic.No/Date:0210207558 27.04.2017	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

98	Case No.:169/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00511/AM19/	RLA File :34/24/040/00359/AM17/	Lic.No/Date:3410043138 28.04.2017	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.				

99	Case No.:89/15/80-ALC2/2018	Party Name: ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00431/AM19/	RLA File :31/82/040/00066/AM17/	Lic.No/Date:3110066715 01.05.2017	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.				

100	Case No.:90/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00432/AM19/	RLA File :02/24/040/00225/AM17/	Lic.No/Date:0210207576 08.05.2017	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.				

101	Case No.:92/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00434/AM19/	RLA File :02/24/040/00005/AM18/	Lic.No/Date:0210207612 22.05.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

102	Case No.:93/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00435/AM19/	RLA File :02/24/040/00018/AM18/	Lic.No/Date:0210207613 22.05.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

103	Case No.:94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

104	Case No.:108/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 12.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

105	Case No.:97/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00439/AM19/	RLA File :02/24/040/00001/AM18/	Lic.No/Date:0210207731 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

106	Case No.:98/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00440/AM19/	RLA File :02/24/040/00015/AM18/	Lic.No/Date:0210207732 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

107	Case No.:99/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00441/AM19/	RLA File :02/24/040/00031/AM18/	Lic.No/Date:0210207733 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

108	Case No.:100/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00442/AM19/	RLA File :02/24/040/00032/AM18/	Lic.No/Date:0210207734 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

109	Case No.:101/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00443/AM19/	RLA File :02/24/040/00038/AM18/	Lic.No/Date:0210207735 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

110	Case No.:102/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00444/AM19/	RLA File :02/24/040/00045/AM18/	Lic.No/Date:0210207736 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

111	Case No.:103/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00445/AM19/	RLA File :02/24/040/00062/AM18/	Lic.No/Date:0210207738 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

112

Case No.:111/15/80-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:		
HQ File :01/80/050/00453/AM19/	RLA File :07/24/040/00119/AM18/	Lic.No/Date:0710111969 04.08.2017	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-1) as under:					
Sl. No.	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
1	90183910	Catheters (for Urine, stool) 14 FR CH FUNNEL (8639 Kgs)	39042210	Polymers of Vinyl Chloride Raumedic no DOP PVC Com	1.05 Kg/Kg content in the export product
2	90183910	Catheters (for Urine, stool) 12 FR CH FUNNEL (2160 Kgs)			
3	90183910	Catheters (for Urine, stool) 10 FR CH FUNNEL (1358 Kgs)			
4	90183910	Catheters (for Urine, stool) 16 FR CH FUNNEL (2592 Kgs)			
RA concerned may take further necessary action as per the decision of NC.					

113	Case No.:150/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00492/AM19/	RLA File :34/24/040/00111/AM18/	Lic.No/Date:3410043388 11.08.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara . Case is withdrawn.			

114	Case No.:152/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00494/AM19/	RLA File :34/24/040/00175/AM18/	Lic.No/Date:3410043542 12.10.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara . Case is withdrawn.			

115	Case No.:405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

116	Case No.:153/15/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00495/AM19/	RLA File :34/24/040/00189/AM18/	Lic.No/Date:3410043589 06.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

117	Case No.:221/15/80-ALC2/2018	Party Name: MAG INDIA INDUSTRIAL AUTOMATION SYSTEMS PVT. LTD.	Meet No/Date: 8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00563/AM19	RLA File : 07/24/040/00190/AM18/	Lic.No/Date:0710112375 08.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

118	Case No.:197/15/80-ALC2/2018	Party Name: DIETRICH ENGINEERING CONSULTANTS INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00539/AM19/	RLA File :03/94/040/00706/AM18/	Lic.No/Date:0310817505 05.12.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

119	Case No.: 256/15/80-ALC2/2018	Party Name: MAG INDIA INDUSTRIAL AUTOMATION SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00598/AM19	RLA File : 07/24/040/00233/AM18/	Lic.No/Date:0710112489 05.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

120	Case No.: 261/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00603/AM19/	RLA File :07/24/040/00258/AM18/	Lic.No/Date:0710112573 20.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

121	Case No.: 391/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00733/AM19/	RLA File :07/24/040/00298/AM18/	Lic.No/Date:0710112747 25.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

122	Case No.: 170/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00512/AM19/	RLA File :34/24/040/00344/AM18/	Lic.No/Date:3410043911 23.02.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

123	Case No.:171/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00513/AM19/	RLA File :34/24/040/00345/AM18/	Lic.No/Date:3410043912 23.02.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

124	Case No.:172/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00514/AM19/	RLA File :34/24/040/00346/AM18/	Lic.No/Date:3410043913 23.02.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

125	Case No.:116/15/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00458/AM19/	RLA File :11/24/040/00013/AM18/	Lic.No/Date:1110028329 23.03.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bhopal has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bhopal. Case is withdrawn.			

126	Case No.:394/15/80-ALC2/2018	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 13.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

127	Case No.: 9/6/80-ALC2/2019	Party Name: WHEELS INDIA LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00080/AM20/	RLA File :04/24/040/00264/AM18/	Lic.No/Date:0410164155 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and observed the comments given by DHI vide email dated 22.07.2019. However, it was noted that the information provided by the firm in the application are contradictory. Therefore, as per opinion of Consultant (Tech-3) the Committee decided to call the firm for personal hearing along with following information in the forthcoming NC meeting: 1. Details of the recovery from scrap, alongwith its commercial value and usage. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

128	Case No.: 119/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00461/AM19/	RLA File :02/24/040/00159/AM18/	Lic.No/Date:0210208329 10.04.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

129	Case No.: 139/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00481/AM19/	RLA File :34/24/040/00004/AM19/	Lic.No/Date:3410044046 17.04.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

130	Case No.:121/15/80-ALC2/2018	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

131	Case No.:140/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00482/AM19/	RLA File :34/24/040/00035/AM19/	Lic.No/Date:3410044116 01.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

132	Case No.:189/15/80-ALC2/2018	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00531/AM19/	RLA File :03/94/040/00056/AM19/	Lic.No/Date:0310820804 07.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued as per Self-ratification scheme under Para 4.07A of FTP 2015-20. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

133	Case No.:123/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00465/AM19/	RLA File :02/24/040/00174/AM18/	Lic.No/Date:0210208390 08.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

134	Case No.:124/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00466/AM19/	RLA File :02/24/040/00191/AM18/	Lic.No/Date:0210208391 08.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

135	Case No.:125/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00467/AM19/	RLA File :02/24/040/00193/AM18/	Lic.No/Date:0210208392 08.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

136	Case No.:154/15/80-ALC2/2018	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00496/AM19/	RLA File :34/24/040/00050/AM19/	Lic.No/Date:3410044137 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

137	Case No.:190/15/80-ALC2/2018	Party Name: GMM PFAUDLER LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00532/AM19/	RLA File :03/94/040/00095/AM19/	Lic.No/Date:0310821058 17.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

138	Case No.:29/8/80-ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
139	Case No.:49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
140	Case No.:4/8/80-ALC2/2018	Party Name: CHIRAG UDYOG	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00127/AM19/	RLA File :05/23/040/00141/AM19/	Lic.No/Date:0510406909 19.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 10.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
141	Case No.:134/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00476/AM19/	RLA File :07/24/040/00058/AM19/	Lic.No/Date:0710113460 20.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

142	Case No.:38/8/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 08.04.2019 followed by I.D. reminders on 07.06.2019 & 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

143	Case No.:278/15/80-ALC2/2018	Party Name: FITCH METALS ENGINEERING INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00620/AM19/	RLA File :03/94/040/00262/AM19/	Lic.No/Date:0310822068 02.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 21.06.2019 & 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

144	Case No.:161/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00503/AM19/	RLA File :34/24/040/00119/AM19/	Lic.No/Date:3410044304 05.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

145	Case No.:162/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00504/AM19/	RLA File :34/24/040/00120/AM19/	Lic.No/Date:3410044305 05.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

146	Case No.:163/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00505/AM19/	RLA File :34/24/040/00121/AM19/	Lic.No/Date:3410044306 05.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

147	Case No.:191/15/80-ALC2/2018	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00533/AM19/	RLA File :03/94/040/00297/AM19/	Lic.No/Date:0310822139 05.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

148	Case No.:15/8/80-ALC2/2018	Party Name: SEBROS INDUSTRIES PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 10.06.2019 followed by an I.D. reminder on 25.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

149	Case No.:180/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00522/AM19/	RLA File :02/24/040/00009/AM19/	Lic.No/Date:0210208545 06.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

150	Case No.:181/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00523/AM19/	RLA File :02/24/040/00207/AM18/	Lic.No/Date:0210208567 16.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

151	Case No.:11/6/80-ALC2/2019	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

152	Case No.:4/10/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 23.04.2019 followed by I.D. reminders on 07.06.2019 & 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

153	Case No.:290/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00632/AM19/	RLA File :07/24/040/00112/AM19/	Lic.No/Date:0710113667 01.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 21.05.2019 followed by an I.D. reminder on 23.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

154	Case No.:175/15/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00517/AM19/	RLA File :34/24/040/00161/AM19/	Lic.No/Date:3410044386 03.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.			

155	Case No.:176/15/80-ALC2/2018	Party Name: SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00518/AM19/	RLA File :07/24/040/00119/AM19/	Lic.No/Date:0710113684 06.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

156	Case No.:193/15/80-ALC2/2018	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00535/AM19/	RLA File :03/94/040/00425/AM19/	Lic.No/Date:0310822940 09.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

157	Case No.:184/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00526/AM19/	RLA File :02/24/040/00024/AM19/	Lic.No/Date:0210208659 27.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

158	Case No.:185/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00527/AM19/	RLA File :02/24/040/00053/AM19/	Lic.No/Date:0210208660 27.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

159	Case No.:291/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00633/AM19/	RLA File :07/24/040/00140/AM19/	Lic.No/Date:0710113804 03.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 21.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

160	Case No.:3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 01.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

161	Case No.:4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 01.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

162	Case No.:5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

163	Case No.:12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 01.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

164	Case No.:22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

165	Case No.:1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

166	Case No.:23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

167	Case No.:6/12/80-ALC2/2018	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00279/AM19/	RLA File :03/94/040/00660/AM19/	Lic.No/Date:0310824676 25.10.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 05.04.2019 and final reminder on 20.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take consequential action accordingly.			

168	Case No.:241/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00583/AM19/	RLA File :07/24/040/00184/AM19/	Lic.No/Date:0710114051 25.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

169	Case No.:242/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00584/AM19/	RLA File :53/24/040/00007/AM19/	Lic.No/Date:5310019880 30.10.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments dated 26.07.2019 of Consultant (Tech-1). (Copy enclosed) RA concerned may take consequential action accordingly.			

170	Case No.:9/12/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00282/AM19/	RLA File :03/94/040/00675/AM19/	Lic.No/Date:0310824925 06.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

171	Case No.:20/12/80-ALC2/2018	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 22.05.2019 followed by an I.D. reminder on 25.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

172	Case No.:13/14/80-ALC2/2018	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00329/AM19/	RLA File :03/94/040/00722/AM19/	Lic.No/Date:0310825109 19.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 07.06.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

173	Case No.:10/12/80-ALC2/2018	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00283/AM19/	RLA File :04/24/040/00190/AM19/	Lic.No/Date:0410164931 29.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI for examination of the case on 10.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

174	Case No.: 6/14/80- ALC2/2018	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00322/AM19/	RLA File :03/95/040/00932/AM19/	Lic.No/Date:0310825488 06.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 05.04.2019 followed by reminders on 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

175	Case No.: 267/15/80- ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80- ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 29.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

176	Case No.: 268/15/80- ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00610/AM19/	RLA File :03/95/040/00579/AM19/	Lic.No/Date:0310825584 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 29.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

177	Case No.: 269/15/80- ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80- ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

178	Case No.: 30/12/80-ALC2/2018	Party Name: CML BIOTECH PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00303/AM19/	RLA File :10/24/040/00045/AM19/	Lic.No/Date:1010060084 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 14.05.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
179	Case No.: 276/15/80-ALC2/2018	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
180	Case No.: 14/6/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
181	Case No.: 20/14/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 24.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

182	Case No.:285/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00627/AM19/	RLA File :07/24/040/00237/AM19/	Lic.No/Date:0710114362 02.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 10.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

183	Case No.:295/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00637/AM19/	RLA File :53/24/040/00010/AM19/	Lic.No/Date:5310019903 14.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to Consultant (Tech-1) on 24.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

184	Case No.:7/14/80-ALC2/2018	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore. A letter was sent to the firm & RA, Bangalore on 05.04.2019 followed by reminders on 15.05.2019 & 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

185	Case No.:299/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00641/AM19/	RLA File :02/24/040/00140/AM19/	Lic.No/Date:0210208927 17.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

186	Case No.:301/15/80-ALC2/2018	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00643/AM19/	RLA File :03/94/040/00911/AM19/	Lic.No/Date:0310826485 21.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

187	Case No.:302/15/80-ALC2/2018	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00644/AM19/	RLA File :03/94/040/00912/AM19/	Lic.No/Date:0310826486 21.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

188	Case No.:303/15/80-ALC2/2018	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00645/AM19/	RLA File :31/83/040/00156/AM19/	Lic.No/Date:3110067291 21.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Pune. Case is withdrawn.			

189	Case No.:307/15/80-ALC2/2018	Party Name: VARINDERA TOOLS (PVT) LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00649/AM19/	RLA File :30/24/040/00049/AM19/	Lic.No/Date:3010104578 29.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Ludhiana has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Ludhiana. Case is withdrawn.			

190	Case No.:15/6/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 28.06.2019 & 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

191	Case No.:310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments given by Consultant (Tech-1) vide email dated 26.07.2019 as under: 1. Exact use of import item No. 3, 9 & 13, since in the appendix 4E in the application these are shown as Raw Material and Catalyst. Case is deferred.			

192	Case No.:327/15/80-ALC2/2018	Party Name: ASHWIN PLASTIC INDUSTRIES	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00669/AM19/	RLA File :03/94/040/00997/AM19/	Lic.No/Date:0310827105 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

193	Case No.:328/15/80-ALC2/2018	Party Name: ACE FURNACES PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00670/AM19/	RLA File :03/94/040/01005/AM19/	Lic.No/Date:0310827111 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 22.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

194	Case No.:334/15/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00676/AM19/	RLA File :09/24/040/00531/AM19/	Lic.No/Date:0910067205 22.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 10.06.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

195	Case No.:6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 13.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			

196	Case No.:7/1/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00755/AM19/	RLA File :03/94/040/01021/AM19/	Lic.No/Date:0310827336 27.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 21.06.2019 & 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

197	Case No.:8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

198	Case No.:39/1/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00787/AM19/	RLA File :05/23/040/00540/AM19/	Lic.No/Date:0510409870 07.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 08.04.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

199	Case No.:50/1/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

200	Case No.:48/1/80-ALC2/2019	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00796/AM19/	RLA File :31/83/040/00189/AM19/	Lic.No/Date:3110067349 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been referred to Consultant (Tech-3) on 31.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

201	Case No.:44/1/80-ALC2/2019	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 17.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

202	Case No.:11/2/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00804/AM19/	RLA File :05/24/040/00747/AM19/	Lic.No/Date:0510410065 27.03.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/85/2019-TSW dated 30.07.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			
203	Case No.:12/2/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 14.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
204	Case No.:3/2/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 14.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

205	Case No.:1/4/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by MeitY vide F. No.: 17(24)/2019-IPHW dated 25.07.2019: 1. Details of export product i.e. design, drawing etc. 2. Quantity of import item required for manufacturing one unit of export product (without wastage) along with calculation, formula etc. 3. Wastage claimed in manufacturing process. 4. Justification of wastage. The Committee observed that MeitY has already sent Deficiency Letter to the party. Case is deferred.			
206	Case No.:2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
207	Case No.:3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

208	Case No.: 4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

209	Case No.: 8/4/80-ALC2/2019	Party Name: KEY-TECH ENGINEERING CO.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00023/AM20/	RLA File :03/94/040/00057/AM20/	Lic.No/Date:0310828538 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

210	Case No.: 5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

211	Case No.: 6/4/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00021/AM20/	RLA File :05/24/040/00047/AM20/	Lic.No/Date:0510410382 26.04.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/380/2018-TSW dated 25.07.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

212	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 10.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
213	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Coimbatore and in this regard a letter was sent to the firm & RA, Coimbatore on 23.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
214	Case No.:12/4/80-ALC2/2019	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments given by Consultant (Tech-1) vide email dated 30.07.2019 as under: 1. Justification for use of Diamond Tools in machining of soft material i.e. PHEMA. 2. Chartered Engineer certificate certifying essentiality of Diamond Tools in the process of manufacture. Case is deferred.			

215	Case No.:13/4/80-ALC2/2019	Party Name: SRI RAM INDUSTRIES	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 10.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
216	Case No.:14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY on 24.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
217	Case No.:17/4/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00032/AM20/	RLA File :34/24/040/00035/AM20/	Lic.No/Date:3410045102 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 11.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
218	Case No.:15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

219	Case No.:16/4/80-ALC2/2019	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 03.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
220	Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
221	Case No.:20/4/80-ALC2/2019	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00035/AM20/	RLA File :05/24/040/00053/AM20/	Lic.No/Date:0510410509 07.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 10.06.2019 & 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
222	Case No.:19/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

223	Case No.:18/4/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 22.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

224	Case No.:25/5/80-ALC2/2019	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00063/AM20/	RLA File :03/95/040/00162/AM20/	Lic.No/Date:0310829262 27.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 29.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

225	Case No.:26/5/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00064/AM20/	RLA File :31/83/040/00035/AM20/	Lic.No/Date:3110067430 28.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

226	Case No.:27/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00065/AM20/	RLA File :05/23/040/00092/AM20/	Lic.No/Date:0510410754 28.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

227	Case No.:28/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
228	Case No.:29/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
229	Case No.:30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

230	Case No.:31/5/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00069/AM20/	RLA File :09/24/040/00095/AM20/	Lic.No/Date:0910067614 31.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for AA No. 0910067233 dated 01.03.2019 in Meeting No. 05/80 dated 06.06.2019 as per written comments given by Consultant (Tech-3) as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 25.15/25.25 MM X 5.0-5.8 M Grade : 42CrMoS4QT	1.07 Kg/Kg content in the export product
	2	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 30.20/30.30 MM X 5.0-5.8 M Grade : 42CrMoS4QT	1.07 Kg/Kg content in the export product
	3	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 30.20/30.30 MM X 5.0-5.8 M Grade :42CrMoS4QT	1.07 Kg/Kg content in the export product
	4	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 30.20/30.30 MM X 5.0-5.8 M Grade : 42CrMoS4QT	1.07 Kg/Kg content in the export product
	5	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 31.65/31.75 MM x 5.0-5.8 M Grade : 42CrMoS4QT	1.07 Kg/Kg content in the export product
	6	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 35.10/35.20 MM X 5.0-5.8 M Grade : 42CrMoS4QT	1.07 Kg/Kg content in the export product
	7	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS) PIN MATERIAL SIZE 40.10/40.20 MM X 5.0-5.8 M Grade:42CrMoS4QT	1.07 Kg/Kg content in the export product
	Note: Grade of Steel to match in Import and Export.			
	RA concerned may take further necessary action as per the decision of NC.			

231	Case No.:32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

232	Case No.:33/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 03.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

233	Case No.:1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

234	Case No.:2/6/80-ALC2/2019	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

235	Case No.:3/6/80-ALC2/2019	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00074/AM20/	RLA File :03/94/040/00162/AM20/	Lic.No/Date:0310829408 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

236	Case No.:4/6/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 30.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

237	Case No.:5/6/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. To provide catalogue of export product. 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 3. Use of export product. Case is deferred.			

238	Case No.:8/6/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00079/AM20/	RLA File :34/24/040/00071/AM20/	Lic.No/Date:3410045192 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 29.07.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

239	Case No.:6/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

240	Case No.:7/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

241	Case No.:10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

242	Case No.:12/6/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has been referred to MSME on 31.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

243	Case No.:13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Calcutta and in this regard a letter was sent to the firm & RA, Calcutta on 29.07.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

244	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
245	Case No.:17/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
246	Case No.:18/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
247	Case No.:19/6/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00090/AM20/	RLA File :05/24/040/00155/AM20/	Lic.No/Date:0510410941 14.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/380/2018-TSW dated 31.07.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

248	Case No.:20/6/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00091/AM20/	RLA File :05/24/040/00156/AM20/	Lic.No/Date:0510410942 14.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/380/2018-TSW dated 31.07.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

249	Case No.:21/6/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has been referred to MSME on 31.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

250	Case No.:22/6/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00093/AM20/	RLA File :05/24/040/00159/AM20/	Lic.No/Date:0510410969 18.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/380/2018-TSW dated 31.07.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

251	Case No.:23/6/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00094/AM20/	RLA File :03/95/040/00093/AM20/	Lic.No/Date:0310829755 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 26.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

252	Case No.:24/6/80-ALC2/2019	Party Name: KEY - TECH ENGINEERING CO.	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00095/AM20/	RLA File :03/94/040/00228/AM20/	Lic.No/Date:0310829761 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
253	Case No.:25/6/80-ALC2/2019	Party Name: MASCOT DYNAMICS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00096/AM20/	RLA File :03/95/040/00254/AM20/	Lic.No/Date:0310829810 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
254	Case No.:26/6/80-ALC2/2019	Party Name: GLOBE HI-FABS LLP	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00097/AM20/	RLA File :05/23/040/00108/AM20/	Lic.No/Date:0510411004 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
255	Case No.:1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

256	Case No.: 2/8/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

257	Case No.: 7/8/80-ALC2/2019	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Panipat & the firm. Therefore, the Committee decided to request from RA, Panipat and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

258	Case No.: 3/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80- ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

259	Case No.: 4/8/80-ALC2/2019	Party Name: THE INDIAN CARD CLOTHING CO LTD	Meet No/Date:8/80- ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00116/AM20/	RLA File :03/95/040/00302/AM20/	Lic.No/Date:0310830216 11.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

260	Case No.:5/8/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

261	Case No.:6/8/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to Consultant (Tech-3) on 29.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

262	Case No.:8/8/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

263	Case No.:9/8/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

264	Case No.:10/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

265	Case No.:11/8/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2019 31.07.2019	Status:
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

266	Case No.:12/8/80-ALC2/2019	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

267	Case No.:13/8/80-ALC2/2019	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:8/80-ALC2/2019 & 31.07.2019	Status:
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 28

Case No. : 39/20/80-ALC2/2017	SHAKTI PUMPS (INDIA) LTD	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 5610005292 Dated 02.01.2018		
HQ. No.: 01/80/050/00403/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 5610005292 dated 02.01.2018 issued to M/s. SHAKTI PUMPS (INDIA) LTD. , under Para 4.7 of HBP (Vol.-I) – reg.	Approved
RLA No.: 56/24/040/00033/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 28.06.2018 as per written comments of DIPP (Technical support) vide O. M. No. 7/36/18/TS/04 dated 18.4.2018 which states that the net content of inputs in the export product should be certified by jurisdictional GST Authorities.		
However, the firm vide letter dated 26.11.2018 requested to remove the line stating that the net content of inputs in the export product should be certified by jurisdictional GST Authorities on the grounds that net content is accounted and certified in Shipping Bill by Custom Authorities and bill of exports is certified by SEZ authorities. The Committee reconsidered the case and decided to direct the RA, Indore to check for the consumption data as certified by Applicant’s Statutory Auditor instead by the jurisdictional GST Authorities.		
Case is approved.		

Sl. No. 29

Case No. : 21/12/80-ALC2/2016	DIGI DRIVES P. LTD.	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 0510398849 Dated 20.06.2016		
HQ. No.: 01/80/050/00337/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510398849 dated 20.06.2016 issued to M/s. DIGI DRIVES P. LTD. , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00144/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 16/80 dated 14.11.2017 on the ground that no indigenous material was used in manufacturing of export product as well as import and export items were also same.		
However, the firm vide letter dated 18.07.2018 requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the HSN code for both import & export items are same as well as import & export items are also same. Therefore, the Committee decided to call the party to explain the case.		
Case is deferred.		

Sl. No. 30

Case No. : 9/15/80-ALC2/2017	GODREJ & BOYCE MFG. CO. LTD	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310815049 dated 07.08.2017 issued to M/s. GODREJ & BOYCE MFG. CO. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/94/040/00379/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of DPIIT.		
However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case decided to forward the firm’s representation to DPIIT for examination of the case.		
Case is deferred.		

Sl. No. 31

Case No. : 66/3/80-ALC2/2015	PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD.	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 1710006020 Dated 08.01.2015		
HQ. No.: 01/80/050/00066/AM16	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 1710006020 Dated 08.01.2015 issued to M/s. PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 17/24/040/00178/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 15.09.2015 as per comments given by DIPP I. D. Note No.: 12/103/2015-TSW/58 dated 15.09.2015.		
However, the firm vide letter dated 08.05.2018 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm’s representation to DPIIT for examination of the case.		
Case is deferred.		

Sl. No. 32

Case No. : 35/20/80-ALC2/2017	TINITA ENGINEERING PVT.LTD.	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310818442 Dated 11.01.2018 issued to M/s. TINITA ENGINEERING PVT.LTD. , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00851/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019 followed by final reminder 02.05.2019.		
However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm’s reply to MSME for examination of the case. Case is deferred.		

Sl. No. 33

Case No. : 34/20/80-ALC2/2017	L&T-MHPS BOILERS PVT LTD	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 0310818379 Dated 10.01.2018		
HQ. No.: 01/80/050/00398/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310818379 Dated 10.01.2018 issued to M/s. L&T-MHPS BOILERS PVT LTD. , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00677/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80 dated 21.03.2018 on the recommendation of DHI.		
However, the firm vide letter dated 18.01.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm’s representation to DHI for examination of the case.		
Case is deferred.		

Sl. No. 34

Case No. : 46/5/80-ALC2/2014	TATA HITACHI CONSTRUCTION MACHINERY CO. LTD	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 0210199768 Dated 07.02.2014		
HQ. No.: 01/80/050/00131/AM15	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0210199768 Dated 07.02.2014 issued to M/s. TATA HITACHI CONSTRUCTION MACHINERY CO. LTD. , under Para 4.7 of HBP (Vol.-I) – reg.	Approved
RLA No.: 02/24/040/00187/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 08.07.2014 as per comments given by DHI, which stated that Item No. 4 (Motor Oil) & 8 (Motor Oil) are deleted, considering them as consumables.		
However, the firm vide letter dated 29.05.2019 requested for re-viewing of ad-hoc norms and stated that due to the nomenclature of the items at Sl. No. 4 & 8, they have not been allowed, but they are actually the axial piston motors instead of Motor Oil. It was observed that HS code 84314930 as mentioned for Motor Oil is of excavating, levelling, tamping & excavating machinery for earth, mineral/ores etc. The Committee reconsidered the case and decided to ratify the norms, as under: 1. The quantity of import item at Sl. No. 4 & 8 is allowed on Net to net basis with the amendment of description of import items as “Axial Piston Motor” in place of “Motor Oil”. RA concerned may take consequential action accordingly.		

Sl. No. 35

Case No. : 1/16/80-ALC2/2010	BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 8/80-ALC2/2019 dated 31.07.2019		
Lic. No. /date: 0910042665 Dated 08.07.2010		
HQ. No.: 01/80/050/00242/AM11	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0910042665 Dated 08.07.2010 issued to M/s. BHARAT HEAVY ELECTRICALS LIMITED , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00114/AM11		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non-submission of reply of deficiency letter. The case was reconsidered in Meeting No. 13/80 dated 11.09.2012 and approved as per written comments of DHI vide letter No. 3(84)/12-TSWB/305 dated 03.09.2012.		
However, the firm vide letter dated 27.07.2019 & email dated 14.05.2019 requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm’s representation has been sent to DHI on 10.07.2019 for examination of the case.		
Case is deferred.		

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TERUMO PENPOL PVT. LTD.

LIC. NO.5310019880 Dt.30.10.2018

Taking cue from SION at Sr.No H- 67

Licence may be ratified as under

S.no	S. No of import in the lic.	Qty allowed
1	1,3	1.10 Kg/kg content in export
2	2	Net+ 2% wastage
3	4 to 17	Net+ 1% wastage


26/10/18
(SHAISH KUMAR)

NC 1

S.No - 202

8/80
31/07/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. AA No. 0510410065, dated 27/03/2019.
Reference:- DGFT U.O.No. 01/80/050/00804/AM-19/DES-1/1326 dt. 29.07.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 594.225 kgs (2641 No.).
2. Quantity of import item may be allowed as 3531 Kgs after taking 1/3 recovery from scrap with accountability clause.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/85/2019-TSW, dt. 30/07/2019

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7/31/2019

08/80
3107/19

(211)

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. AA No. 0510410382 dated 26/04/2019.
Reference: -DGFT U.O.No. 01/80/050/00021/AM20/DES1/1096 Dated. 10.06.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 353.8 kgs (3100 Nos).
2. Quantity of import item at Sl.No. 1 may be allowed as 3100 Nos on net to net basis with accountability clause
3. Quantity of import item at Sl.No. 2 may be allowed as 500.34 Kgs after taking 1/3 recovery from scrap with accountability clause.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/380/2018-TSW, dt. 25/07/2019

Pl. keep in comments
folder.

26/07/19
Shri Pranav (NC-2)

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31/07/19

S.No 248, 247, 250

Page 1 of 2

Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. 0510410714, dated 24/05/2019, AA No. 0510410715 dated 24.05.2019 AA No. 0510410942, dated 14.06.2019, AA No. 0510410941 dated 14.06.2019 and AA No. 0510410969 dated 18.06.2019.

Reference: -DGFT U.O.No. 01/80/050/00060/AM20/DES1/1277 Dated. 23.07.2019
DGFT U.O.No 01/80/050/00061/AM20/DES1/1276 Dated. 23.07.2019
DGFT U.O.No 01/80/050/00091/AM20/DES1/1278 Dated. 23.07.2019
DGFT U.O.No 01/80/050/00090/AM20/DES1/1275 Dated. 23.07.2019
DGFT U.O.No 01/80/050/00093/AM20/DES1/1297 Dated. 24.07.2019

With reference to the above, the undersigned is directed to say that the AAs may be ratified as under:

Case1: Advanced Authorization no 0510410714, dated 24/05/2019:

1. Net weight of export product may be specified as 982.88 kgs (6546 Nos).
2. Quantity of import item at Sl.No. 1 may be allowed as 1509.96 Kgs after taking 1/3 recovery from scrap with accountability clause.

Case2: Advanced Authorization no 0510410715, dated 24.05.2019:

1. Net weight of export item at Sl.No. 1 may be specified as 700 kgs (10000Nos).
2. Quantity of import item at Sl.No. 1 may be allowed as 1233 Kgs after taking 1/3 recovery from scrap with accountability clause.

Case3: Advanced Authorization no 0510410942, dated 14.06.2019:

Micron

1. Net weight of export product may be specified as 1320.9 kgs (259 Nos).
2. Quantity of import item at Sl.No. 1 may be allowed as 3115.77 Kgs after taking 1/3 recovery from scrap with accountability clause.

Case4: Advanced Authorization no 0510410941 dated 14.06.2019:

Micron

1. Net weight of export product may be specified as 320.64 kgs (334 Nos).
2. Quantity of import item at Sl.No. 1 may be allowed as 2867.72 Kgs after taking 1/3 recovery from scrap with accountability clause.

Case5: Advanced Authorization no 0510410969, dated 18.06.2019:

1. Net weight of export items at Sl.No. 1 to 4 may be specified as 204.614 kgs (778 Nos), 351.36 kgs (1464 Nos), 51.765 kgs (357 Nos) and 136.65 kgs (949 Nos).

2. Quantity of import item at Sl.No. 1 may be allowed as 2025.59 Kgs after taking 1/3 recovery from scrap with accountability clause.

(Sundeep Chauhan)
Development Officer

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/380/2018-TSW, dt. 31/07/2019